

into the unsatisfactory working of IARI due to abuse of authority and mal-practices by the authorities and serious discontentment among the lower staff. It is reported that nearly half of the farm areas in the Agricultural Institute has not been sown with any crop during the rabi season of 1977-78. The research students and the staff were denied minimal field facilities for their consideration. The matter is serious enough to call for a thorough probe into the working of the IARI.

The Minister of Agriculture may please do the needful.

(v) REPORTED SCARCITY OF COAL, KEROSENE AND FIREWOOD IN DELHI

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): Sir, it is almost a regular feature during this part of the year in Delhi that acute shortage of poorman's fuel—coal, kerosene and firewood—is created by the influential traders, of course, in connivance with certain quarters in official hierarchy. Otherwise, there is no reason why this phenomenon should occur every year during winter season. Although officials are claiming that there is no shortage of kerosene in the city but long queues of consumers waiting from morning till late in the evening for a small quantity of kerosene would belie this claim. The supply of kerosene oil is very erratic.

The price of firewood and coke has gone up and is being sold in black market. This artificial scarcity is created only to make money by the interested traders. The Government has to come with a heavy hand upon such unsocial elements and ensure that commodities, like, fuel are made available to the people not only in Delhi but elsewhere too without any difficulty.

I would like the Minister to make a statement in this regard.

(vi) DISPOSAL OF ACCUMULATED STOCK OF SOLID WOOLLEN AND COTTON CLOTH AND READY MADE GARMENTS BY KHAND AND VILLAGE INDUSTRIES COMMISSION

**श्री कृष्ण देव नारायण बाबू (समुबरी)** : उप-व्यक्त महोदय, खादी प्रामोद्योग कमीशन द्वारा संचालित खादी प्रचलन, कमाट सफ़ैत, में साबुओं रुपए का रेडी-मेड सूती और डमी कपड़ा तड़ कर बर्बाद हो रहा है। कपड़े के गोदाम में तैयार कपड़े में इतना कीड़ा लग गया है कि साबुओं रुपए के कपड़े बेकार हो रहे हैं। जहां हर साल इतनी बर्बादी हो रही है, वहां उन बेकार कपड़ों को समय पर बेचने की व्यवस्था नहीं की जाती है। खरीद करने की व्यवस्था में भी गड़बड़ी है। एक ही व्यक्ति को करोड़ों रुपए का माल खरीदने का अधिकार है। अगर बोड़ा बर्बाद कपड़ा समय पर बाज में समुचित कटौती कर के बेच दिया जावे, तो साबुओं रुपयों का लाभ हुआ और कम दाम में गरीबों को कपड़ा भी मिल जायेगा। बास लीर पर बेकार कपड़े की बिक्री के लिए एक काउंटर खोला जाए। सरकार प्रनुदान देती है, परन्तु उसका सदुपयोग नहीं हो पाता है। सारे देश में इसी तर्फ की दुर्बलता है।

**SHRI VAYALAR RAVI** (Chirayinkil): On a point of order regarding 377. Many Members from this side as well as from the other side may give notices under rule 377, maybe, on the same subject, and it is the Speaker who, in his wisdom, decides which is to be allowed. I do not know what procedure is adopted. I had given a notice under rule 377 regarding the bankmen's strike notice last week. The same subject has been allowed to be raised now by another Member. We do not receive any information. We would like to be enlightened by you or by the Speaker on this.

**MR. DEPUTY-SPEAKER**: I have heard what you said. You had given a notice last week. That is what you said. The procedure has been that we keep these things pending for the whole week and on Friday they lapse. If you give fresh notice, it will be taken up again. Perhaps you did not give fresh notice. That is what must have happened, and somebody else must have given notice on the same subject this week.